

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3291  
ANSWERED ON:09.12.2009  
CBI COURTS IN THE COUNTRY  
Sugavanam Shri E.G.

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the total number of CBI Courts located in the country, State-wise; and
- (b) the time by which the additional CBI Courts are likely to be set up?

**Answer**

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI PRITHVIRAJ CHAVAN)

(a): A statement showing state-wise details of the 39 Special Judge Courts and 10 Special Magistrate Courts set up by the Central Government exclusively for trial of CBI cases is annexed.

(b): Government has decided to set up 71 additional Special Courts for CBI cases in various States. Orders have been issued recently to set up three such Courts in Mumbai and one Court each at Pune, Amravati and Nagpur in Maharashtra. The infrastructure and personnel required for these Special Courts are provided by the respective State Governments and the expenditure involved, both recurring and non-recurring, is reimbursed to them. Matter has been taken up with the concerned State Governments for setting up the remaining Special Courts. Since the Courts can be set up only after the States concerned are ready to provide the required infrastructure and personnel, no definite time frame for the same can be stipulated.